

SHRI S. M. BANERJEE : We wanted to know which is the Goenka who has not paid the money.

SHRI PILOO MODY : The Minister has stated that the AICC had nothing to do with the posters.

MR. SPEAKER : He has said it. He has already mentioned it.

SHRI K. MANOHARAN : Sir, please hear me. The hon. Member, Shri Unnikrishnan said something. (Interruption) I would request my hon. friend Mr. Unnikrishnan to hear what I am saying, because this concerns him. I am talking about him. This was discussed on the floor of the House. This was accepted. He did accept that R. P. Goenka was a guarantor of the wall-poster. Now he is denying it. The same hon. Member accepted it then.

SHRI VAYALAR RAVI : He never said it.

SHRI PILOO MODY : He should be named.

SHRI K. MANOHARAN : Don't shield corrupt fellows.

MR. SPEAKER : I am really very sorry ; I cannot go beyond that.

SHRI BIRENDER SINGH RAO : I have one more question...

MR. SPEAKER : No, I am sorry. The Question Hour is over. We are not able to go beyond four questions. If you go on like this, we won't be able to finish beyond four questions.

SHRI BIRENDER SINGH RAO : You should come to the rescue of the minority if the majority obstructs the question which is unpalatable to them.

MR. SPEAKER : It is no use bringing in the name of majority or minority. Both are bound to behave responsibly.

SHRI K. MANOHARAN : You are expected to protect our interests.

MR. SPEAKER : So long as disorderly behaviour goes on, either on this side or that side, I cannot protect anybody ; after all, you too have a responsibility ; don't take shelter under the terminology of minority.

SHRI B. V. NAIK : I rise on a point of order.

MR. SPEAKER : No point of order. There is no subject under discussion.

SHRI B. V. NAIK : My point of order is regarding this particular matter. Only four questions have been taken up today. We would always like to cooperate with them. We would always like to cooperate with the Chair. But we have also come to learn that the only way open is to shout ; that is what they want. We are new Members. We have learnt that we have to shout too ; otherwise there is no way out.

MR. SPEAKER : It is not a responsible way of doing things. We have to run the House. Both sides should cooperate with each other. I cannot give shelter under any circumstances to a gentleman who just obstructs.]

SHRI BIRENDER SINGH RAO : You have not allowed my question, Sir. We should be protected. You have to come to my rescue. I want to put one question. . .

MR. SPEAKER : You have already put more than two questions.

SHRI BIRENDER SINGH RAO : I have to put one more.

MR. SPEAKER : No, Please. I am sorry. The Question Hour is over. By this way, it is your own business that will suffer ; it is your own Question that is not reached. Kindly bear it in mind. क्वेश्चन आवर बी डिबेटिंग आवर बन गया है ।

WRITTEN ANSWER TO QUESTIONS

Agricultural Finance Provided by Nationalised Banks

*265. **SHRI B. V. NAIK :** Will the Minister of FINANCE be pleased to state:

(a) the total amount of agricultural finance provided by the nationalised banks as on 31st July, 1972;

(b) the maximum loan limit upto which an individual can borrow by way of agricultural finance;

(c) whether this limit has been exceeded in any case;

(d) if so, in how many cases; and

(e) the amount of the biggest agricultural loan advanced so far and to whom?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI):

(a) The latest available figure of the amount outstanding in respect of direct agricultural advances provided by the nationalised banks as at the end of March, 1972 was Rs. 150.23 crores.

(b) No pre-determined limits have been laid about the quantum of loan in any particular case. The amount must be justified by the purpose and requirement.

(c) and (d). Do not arise in view of '(b)' above.

(e) No figures of the highest amount sanctioned by any bank to a particular party are available. However the State-wise information about the number of borrowers with outstandings of Rs. 50,000 and above for the period ending December, 1970 is given in the enclosed statement.

The information relating to the accounts of individual constituents of a bank, in accordance with the practices and usages customary among bankers and also in conformity with the provisions of the State Bank of India Act, 1955, State Bank of India (Subsidiary Banks) Act, 1950 and the Banking Companies (Acquisition and Transfer of Undertaking) Act, 1970, cannot be divulged.

STATEMENT

State/Union Territory	Borrowers with outstandings of Rs. 50,000 and above	
	No.	Amount (Rs. in lakhs)
1	2	3
Andhra Pradesh	261	150.86
Assam	3	3.16
Bihar	3	1.78
Gujarat	176	95.80
Haryana	6	11.51
Himachal Pradesh	1	1.00
Jammu & Kashmir	2	3.00

	1	2	3
Kerala		257	193.96
Madhya Pradesh		26	22.01
Maharashtra		73	68.37
Mysore		42	27.63
Orissa		7	6.55
Punjab		18	26.29
Rajasthan		35	17.53
Tamil Nadu		40	70.68
Uttar Pradesh		69	71.00
West Bengal		12	11.07
All Union Territories		20	20.40
TOTAL		1051	802.60

Commissioning of various Down Stream Units of Naphtha Cracker Project of Koyali Petro-Chemical Complex

*266. SHRI C. JANARDHANAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have approved six technical collaboration proposals to speed up the commissioning of the various down stream units of the naphtha cracker project of the Koyali Petrochemical complex; and

(b) if so, the main features of the proposals approved?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) These proposals are under consideration of the Government.

(b) These foreign collaboration proposals are in respect of provision of process know-how, basic engineering, supervision of detailed engineering, optional procurement services, supervision of construction and start-up.

बिक्री-कर के स्थान पर उत्पादन-शुल्क लगाना

* 267. श्री महा दीपक सिंह शास्त्री :
श्री आर० बी० बड़े :

क्या वित्त मंत्री यह बताने की कृपा करगे कि :

(क) क्या बिक्री-कर को समाप्त करके उसके स्थान पर उत्पादन-शुल्क लगा कर